

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1362**  
TO BE ANSWERED ON 01.07.2019

**ST LIST OF ASSAM**

**1362. SHRI ABDUL KHALEQUE:**  
SHRI NABA KUMAR SARANIA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has decided and made all preparations to give Scheduled Tribe status to six communities namely Koch-Rajbongshi, Adivasi, Tai-Ahom, Chutia, Moran, Matak and (Tea-Tribes) in Assam and time by which the Scheduled Tribes status to these Communities will be given along with the details thereof and if not, the reason therefor; and

(b) whether the six communities are not fulfilling all the criteria and if so, the details thereof?

**ANSWER**

**MINISTER OF TRIBAL AFFAIRS**  
**(SH. ARJUN MUNDA)**

(a) to (b) The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

All action on the proposal is taken as per these approved modalities.

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